

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 30th September, 2015.

No. HC.XI-06/2015/259/RC: In supersession of this Registry's earlier Notification No. HC.XI-06/2015/115/RC dated 29.05.2015 issued in connection with Rules for recruitment/ appointment of Class-IV (Group D) employees in the Principal Seat of the Gauhati High Court and its Outlying Benches, Hon'ble the Chief Justice (Acting) of the Gauhati High Court has been pleased to make the following Rules:

"It is seen that whenever applications for filling up the vacancies in Class-IV posts are invited, a large number of applicants turn up, including highly qualified candidates because of unemployment problem. A large number of school dropouts do not even reach or pass HSLC examination for various reasons and there is lot of unemployment in that category also. Basically, the Class-IV employees have to do menial work. The educated persons would not like to do such work, on the other hand, they have better opportunity to get clerical and other better job. If the less qualified persons are allowed to compete with the qualified persons, they would be in disadvantageous position and would not get appointment in Class-IV posts. It is, therefore, inequitable to make less qualified person to compete with qualified person in Grade-IV job.

Keeping in view of the interest of less qualified persons, I in exercise of powers conferred on me under Article 229 of the Constitution of India and in supersession of all Rules/ orders, accordingly fix the qualification for appointment of persons in Class-IV (Group-D) posts in the Principal Seat of the Gauhati High Court and its Outlying Benches as below:-

"A candidate for appointment to the post of Class-IV (Group-D) in the Service of Gauhati High Court and its Outlying Benches must possess the educational qualification of Class-VIII standard; and those who have passed HSLC or above shall be ineligible to apply for the said posts."

This shall be inserted as Rule 6(d) in the Gauhati High Court Services (Appointment, Conditions of Service and Conduct) Rules, 1967."

By order,
Sd/-

H.K. Sarma

REGISTRAR GENERAL